

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 345/AT/2024**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member**

**Date of Order: 27<sup>th</sup> December, 2024**

**In the matter of**

Petition under Section 63 read with Section 79 of Electricity Act, 2003 seeking adoption of transmission charges payable by the Central Transmission Utility of India Ltd./ Respondent No. 1 for implementation of the "Transmission Scheme for Integration of Tumkur - II REZ in Kamataka" by the Petitioner.

**And  
In the matter of**

**Tumkur- II REZ Power Transmission Limited,**  
2<sup>nd</sup> Floor, Novus Tower,  
Plot No. 18, Sector-18,  
Gurugram-122015, Haryana.

....Petitioner

**Vs**

1. **Central Transmission Utility of India Limited,**  
Ministry of Power Govt. of India,  
Shram Shakti Bhawan,  
Rafi Marg, New Delhi-110001.
2. **REC Power Development and Consultancy Limited,**  
Core-4, Scope Complex,  
7, Lodhi Road, New Delhi-110003.
3. **Kerala State Electricity Board Limited,**  
Tariff Regulatory and Affairs Cell,  
Vydyuthi Bhavan, KSEB Ltd.,  
Thiruvananthapuram-695004, Kerala.
4. **Tamil Nadu Generation & Distribution Corporation,**  
NPKRR Maaligai, 144 Anna Salal,  
Chennai-600002, Tamil Nadu.
5. **Karnataka Power Transmission Corporation Limited,**  
Corporate Office, KPTCL,  
Kaveri Bhavan, K.G Road,

Bengaluru- 560009, Karnataka.

6. **Southern Power Distribution Company of Andhra Pradesh Limited,**  
APPCC, Vidyut Soudha, Gunadala,  
Vijayawada- 520004, Andhra Pradesh.

7. **Transmission Corporation of Andhra Pradesh Limited,**  
Power Systems & Commercial, APTRANSCO,  
Vidyut Soudha-520004, Vijayawada.

8. **Gulbarga Electricity Supply Company Limited,**  
PTC Section, Station Main Road, Opp. Parivar Hotel,  
GESCOM, Kalaburagi,  
Gulbarga- 585102, Karnataka.

9. **Transmission Corporation of Telangana Limited,**  
6-3-572 Vidyut Sauda, Khairatabad,  
Hyderabad-500082, Telangana.

10. **Bangalore Electricity Supply Company,**  
Corporate Office BESCO,  
K.R. Circle Bangalore-560001,  
Bengaluru-560001, Karnataka.

11. **Renew Solar Power Private Limited,**  
138, Ansal Chamber Bika Ji Cama,  
Chamber, New Delhi-110029.

12. **Chamundeshwari Electricity Supply Corporation Limited,**  
No.29, Corporate Office CESC Mysore,  
Vijayanagar 2<sup>nd</sup> Stage,  
Hinkal, Mysuru-570017, Karnataka.

13. **Mangalore Electricity Supply Company Limited,**  
Corporate Office, Mescom,  
Mescom Bhavana,  
Kavoor Cross Road, Bejai,  
Mangalore-575004, Karnataka.

14. **JSW Renew Energy Limited,**  
JSW Centre, BKC, Bandra East,  
Mumbai-400051, Maharashtra.

15. **Renew Surya Ojas Private Limited,**  
138, Ansal Chamber - II,  
Bikaji Cama Place,  
New Delhi-110066.

16. **Ayana Renewable Power Six Private Limited,**  
S-2904, 29<sup>th</sup> floor, World Trade Centre,

Brigade Gateway Campus, 26/1,  
Dr. Rajkumar Road, Rajajinagar-560055, Bangalore.

17. **Eastern Power Distribution Company of Andhra Pradesh Limited,**  
Chief General Manager, RA&PP,  
Corporate Office, Seethammadhara, P&T Colony,  
Visakhapatnam-530013, Andhra Pradesh.

18. **Hubli Electricity Supply Company Limited,**  
Corporate Office PB Road,  
Navanagar Hubballi, Hubli-580025, Karnataka.

...Respondents

**Parties present:**

Shri Hemant Singh, Advocate, TRPTL  
Ms. Lavanya Panwar, Advocate, TRPTL  
Ms. Alchi Thapliyal, Advocate, TRPLT  
Shri Vivek Pratap Singh, TRPTL

**ORDER**

The Petitioner, Tumkur-II REZ Power Transmission Limited (hereinafter referred to as "the Petitioner"), has filed the present Petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as "the Act") seeking the adoption of transmission tariff discovered through tariff based competitive bidding process conducted for implementation of the inter-State transmission system, namely "Transmission Scheme for integration of Tumkur-II REZ in Karnataka" (hereinafter " the Transmission Project") which is being established by the Petitioner on a Build, Own, Operate and Transfer basis in accordance with the Guidelines issued by the Central Government. The Petitioner has made the following prayers:

*“(a) Adopt the quoted annual Transmission Charges of INR 537.70 million discovered through transparent competitive bidding process, for “Transmission Scheme for Integration of Tumkur – II REZ in Karnataka”, comprising of the elements/ assets as detailed in the present petition/ application;*

*(b) Allow the “Transmission Scheme for Integration of Tumkur – II REZ in Karnataka” to be part of the Inter-State Transmission System and direct that the recovery of transmission charges shall be in accordance with the terms of the*

*Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and losses 2020) and subsequent amendments/ enactments thereto;*

*(c) Allow recovery of Transmission Charges from actual Date of Commercial Operation (CoD), if the element(s) of the project are commissioned before original SCOD, as per Policy dated 15.07.2015 issued by the Ministry of Power; or in the alternative, grant liberty to petitioner to approach this Hon'ble Commission in terms of the aforesaid;*

*(d) Condone any inadvertent errors omissions/errors/shortcomings and permit the Petitioner to add/change/modify/alter these filings and make further submissions as may be required at a future date; and*

*(e) Pass any other orders, as this Commission may deem fit and proper in the light of the facts and circumstances of the instant case.”*

2. On receipt of the present Petition, the Bid Process Coordinator (hereinafter referred to as 'the BPC'), REC Power Development & Consultancy Limited (RECPDCL) (hereinafter referred to as 'RECPDCL') vide letter dated 18.10.2024, was directed to submit the relevant documents regarding the complete process of the competitive bidding. The necessary details have been filed by the BPC vide affidavit dated 4.11.2024.

#### **Hearings dated 12.11.2024 and 10.12.2024**

3. During the course of the hearing on 10.12.2024, the learned counsel for the Petitioner submitted that as per the direction of the Commission, the Petitioner has also impleaded all the Designated ISTS Customers and the beneficiaries of the Southern Region as parties to the Petition. However, no reply has been received in the matter and thus, it may be reserved for order.

4. Vide Record of Proceedings for the hearing dated 12.11.2024, the Respondent Beneficiaries were directed to file their replies/comments on the Petitions. However, no reply has been filed by them.

5. We have considered the submissions of the Petitioner and BPC and perused the documents available on record. Section 63 of the Act provides as under:

*“Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”*

6. The Ministry of Power, Government of India, has notified the “Tariff based Competitive-bidding Guidelines for Transmission Service” and “Guidelines for Encouraging Competition in Development of Transmission Projects” (hereinafter referred to as “the Guidelines”) under Section 63 of the Act vide Resolution No. 15/1/2017-Trans dated 10.8.2021 as amended from time to time. The salient features of the Guidelines are as under:

- (a) The Guidelines are applicable for the procurement of transmission services for transmission of electricity through tariff based competitive bidding for selection of the Transmission Service Provider (TSP) for new transmission system on a Build, Own, Operate and Transfer basis.
- (b) For procurement of the transmission services required for any inter-State transmission Project, the Central Government shall notify the CTUIL or any Central Government Organization/ Central Public Sector Undertaking or its wholly owned subsidiary (Special Purpose Vehicle) to be the Bid Process Coordinator (BPC) who would be responsible for the coordinating the bid process.
- (c) The BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Government, or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power. Any material

deviation from the Standard Bidding Documents shall be made only with the prior approval of the Appropriate Government. Intimation about initiation of the bidding process shall be sent by the BPC to the Appropriate Commission.

- (d) For the procurement of the transmission services under the guidelines, BPC shall adopt a single stage two envelope tender process featuring Request for Proposal (RfP). The entire bidding process shall be conducted online through electronic medium under e-reverse bidding framework.
- (e) RfP notice should be published in at least two national newspapers, website of the BPC and preferably in trade magazines also, so as to accord it wide publicity. The bidding shall necessarily be by way of International Competitive Bidding (ICB). For the purpose of issue of RfP, minimum conditions to be met by the bidder shall be specified in the RfP.
- (f) Standard documentation to be provided in the RfP shall include definitions of requirements including brief description of the Project, commissioning milestones to be achieved by the bidders, qualification requirements to be met by the bidders including, minimum net worth, etc. with necessary proof of the same, as outlined in the bid documents, Specified target dates/months for the commissioning and commercial operations, Standard Transmission Service Agreement (TSA), agreement(s) under the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations as amended from time to time, period of validity of offer of bidder, TSA proposed to be entered with the SPV including amendments, bid evaluation methodology to be adopted by the BPC, specification regarding bid bond as well as the Contract Performance Guarantee to be furnished by the bidders, proposed indemnification agreement

between the TSP and the Nodal Agency, liquidated damages that shall apply in the event of delay in start of providing the transmission services and technical, operational and safety criteria to be met by the bidder/TSP and requirement of obtaining transmission licence from the Appropriate Commission.

(g) The TSP, on the date of acquisition of the SPV from the BPC will enter into a Transmission Service Agreement with the Nodal Agency.

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. For inter-State transmission system, bids shall be opened in the office of the CEA by a bid committee comprising of at least one member from the CEA and one member from the BPC. For inter-State transmission system, the CEA shall constitute a committee for evaluation of the bids with at least one representative from the CEA and not less than two representatives from the concerned Regional Power Committees and one independent member. Further, in case project is inter-regional, there shall be at least one representative from every concerned RPC. The technical bids shall be examined to ensure that the bids submitted meet minimum eligibility criteria set out in the bid documents on all the technical evaluation parameters. Only the bids that meet all elements of the minimum technical criteria set out in the bid documents shall be considered for further evaluation on the transmission charges bids. The online initial price bids shall be electronically opened by the bid opening committee in the presence of the bid evaluation committee. The bidder who has quoted the lowest transmission charge as per the evaluation procedure shall be considered for the award.

(i) The BPC is required to complete the e-reverse bidding after opening of the initial offer within 75 days. The Procurer may give extended time frame indicated herein

based on the prevailing circumstances, and such alterations shall not be construed to be deviation from these guidelines.

(j) The TSP shall make an application for the grant of a transmission licence to the Appropriate Commission within five (5) working days from the date of execution of the Share Purchase Agreement for acquisition of the SPV.

(k) BPC shall make the final result of evaluation of all bids public. The final TSA, along with the certification by the bid evaluation committee, shall be forwarded to the Appropriate Commission, for the adoption of tariff discovered from the quoted annual transmission charges during the e-reverse bidding process in terms of Section 63 of the Act.

7. Therefore, we have to examine whether the Guidelines issued by the Central Government have been followed in the present case in a transparent process of bidding.

8. The Ministry of Power, Government of India, vide its Gazette Notification No. 232 [Advt. III/4/Exty./001/2024-25] dated 1.4.2024, has notified the REC Power Development and Consultancy Limited (RECPDCL) as a Bid Process Coordinator (BPC) for the purpose of selection of bidder as the Transmission Service Provider to establish an Inter-State Transmission System for the implementation of inter-State transmission system, namely "Transmission Scheme for integration of Tumkur -II REZ in Karnataka" (hereinafter referred to as "Transmission Project"), which is being established by the Petitioner, on a Build, Own, Operate and Transfer basis through the tariff based competitive bidding process.

9. Tumkur- II REZ Power Transmission Limited (the Petitioner) was incorporated on 13.12.2023 under the Companies Act, 2013 as a wholly owned subsidiary of RECPDCL



with the objective to establish the Inter-State Transmission System for the implementation of an inter-State transmission system, namely "Transmission Scheme for integration of Tumkur - /I REZ in Karnataka" and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

*"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time".*

10. BPC prepared the bidding document (RfP) in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India.

11. BPC started the process of selection of the successful bidder with the publication of a Global Invitation for Qualification for the selection of a developer on a BOOT basis for the Project. The notice of the RfP was published in National/International newspapers on 4.4.2024 with the last date of submission of response to RfP as 10.6.2024. Intimation regarding the initiation of the bid process was given to this Commission in accordance with Clause 4.2 of the Guidelines dated 10.8.2021 vide letter No. RECPDCL/TBCB/Tumkur-II/2023-24/8690 dated 8.4.2024.

12. The key milestones in the bidding process were as under:

<b>S. No.</b>	<b>Events</b>	<b>Date</b>
1	Publication of RfP	4.4.2024
2	Technical & Price Bid Submission	16.7.2024
3	Technical Bid Opening	16.7.2024
4	Initial Bid Opening (IPO)	5.8.2024
5	e-Reverse Auction	6.8.2024

6	Final Bid Evaluation Committee Meeting	9.8.2024
7	Issuance of Lol	12.8.2024
8	Signing of Agreements & Transfer of SPV	3.9.2024

13. The scope of the Project as per the Request for Proposal and the Transmission Service Agreement is as under:

SI. No	Name of the Transmission Element	Scheduled COD	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are prerequired for declaring the commercial operation (COD) of the respective Element
1	Establishment of 400/220 kV 4x500 MVA Pooling Station near Tumkur, Karnataka	24 months from SPV transfer (3.9.2026)	59.06%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each other.
2	Tumkur-II- Tumkur (Pavagada) line 400 kV (Quad ACSR moose) D/c line		29.60%	
3	2x125 MVAr 420 kV bus reactors at Tumkur-II PS		11.34%	

Note:

(i) POWERGRID shall provide space for 2 nos. of 400 kV line bays at Tumkur (Pavagada) Pooling station for termination of Tumkur-II- Tumkur (Pavagada) 400 kV (Quad ACSR Moose) D/c line.

14. For the purpose of evaluation of the bids, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

1.	Sh. Rajesh Kumar Singh General Manager, SBI, CCGRO-II, New Delhi	Chairman of the Committee
2.	Sh. Bhanwar Singh Meena, Director, PSETD Division, Central Electricity Authority	Member
3.	Shri B. S. Bairwa, Chief Engineer (I/C), (PSPA-II), CEA	Member
4.	Shri R. Jayakumar, Director (Transmission), KPTCL	Member

5.	Shri A K V Bhaskar, Director (Grid & Transmission Management), APTRANSCO	Member
6.	Shri Ajay Mathur Chairman, Tumkur-II REZ Power Transmission Limited	Convener- Member of the Committee

15. Responses to RfP were received from the five bidders as per details given below:

Sr. No.	Name of Bidders
1.	G R Infraprojects Limited
2.	Adani Energy Solutions Limited (Formerly known as Adani Transmission Limited)
3.	Sterlite Grid 32 Limited
4.	Power Grid Corporation of India Limited
5.	Techno Electric and Engineering Company Limited

16. The responses of the bidders were opened on 23.7.2024 & 30.7.2024 in the presence of the representatives of the bidders. Based on the recommendations of the Bid Evaluation Committee, the Initial Offers of all five bidders were opened on 5.8.2024 in the presence of the Bid Evaluation Committee. As per the Clause 2.5 of the RFP document, Initial Offers shall be ranked on the basis of ascending order for determination of the Qualified Bidders. The Bidders holding first fifty percent of the ranks (with any fraction rounded off to higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submit their Final Offer. Accordingly, the rank of the bidders for participation in the e-reverse auction is as under:

Sr. No.	Name of the Bidder	Quoted transmission charges as per the Initial Offer (in Rs. million)	Rank
1.	G R Infraprojects Limited	537.70	L1
2.	Adani Energy Solutions Limited (Formerly known as Adani Transmission Limited)	564.60	L2
3.	Sterlite Grid 32 Limited	730.10	L3
4.	Power Grid Corporation of India Limited	750.00	L4

17. In the BEC meeting held on 9.8.2024, it was noted that the lowest transmission charge from the Initial Offer submitted by the bidders was Rs. 537.70 million, which shall be the initial ceiling for quoting the final offer during the e-Reverse Auction. As per the provisions of the RfP documents, BEC recommended the four qualified bidders participate in the e-reverse auction stage and submit their final offer.

18. The e-reverse auction was carried out at the MSTC portal on 6.8.2024 after intimating the bidders regarding the lowest initial price offer. The transmission charges for the bidders (in ascending order) emerged as under:

<b>Sr. No.</b>	<b>Name of the Bidder</b>	<b>Transmission Charges from the Initial Offer (in Rs. million)</b>	<b>Transmission Charges from the Final Offer (In Rs. million)</b>	<b>Rank</b>
1.	G R Infraprojects Limited	537.70	537.70	L1
2.	Adani Energy Solutions Limited (Formerly known as Adani Transmission Limited)	564.60	564.60	L2
3.	Sterlite Grid 32 Limited	730.10	730.10	L3
4.	Power Grid Corporation of India Limited	750.00	750.00	L4

19. Based on e-reverse bidding, BEC, in its meeting held on 9.8.2024, recommended G R Infraprojects Limited, with the lowest transmission charges of Rs. 537.70 million, as the successful bidder.

20. Letter of Intent was issued by the BPC on 12.8.2024 to the successful bidder, i.e., G R Infraprojects Limited. In accordance with Clause 12.3 of the Guidelines, the BPC has hosted the final result of the evaluation of the bids for the selection of a developer for the Project on the website of RECPDCL.

21. In accordance with the provisions of the bid documents and upon the issuance of Lol to the successful bidder (G R Infraprojects Limited) and acquisition of the SPV (the Petitioner) by the successful bidder, the Petitioner has prayed for the adoption of transmission charges for the Project which has been discovered through the competitive bidding process.

22. In accordance with Clause 2.15.2 of RfP, the selected bidder shall, within 10 days of the issue of the Letter of Intent, accomplish the following tasks:

- a) Provide the Contract Performance Guarantee in favour of the Nodal Agency;
- b) Execute the Share Purchase Agreement and the Transmission Service Agreement;
- c) Acquire, for the Acquisition Price, one hundred per cent (100%) equity shareholding of Tumkur- II REZ Power Transmission Limited from REC Power Development and Consultancy Limited, along with all its related assets and liabilities.

23. In accordance with Clause 2.15.4 of RfP, the selected bidder shall, within five working days of the issue of the acquisition of the SPV by the Successful Bidder, the TSP shall apply to the Commission for the grant of a transmission licence and make an application to the Commission for the adoption of transmission charges, as required under Section 63 of the Act.

24. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10

days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 22.8.2024. Though Lol was issued on 12.8.2024, The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 14.70 crores on 31.8.2024 and acquired a hundred per cent equity holding in the applicant company on 3.9.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the adoption of tariff within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely M/s GR Infraprojects Limited, acquired the SPV on 3.9.2024. Accordingly, the TSP has filed the instant Petition through e-filing for the adoption of the transmission tariff on 8.9.2024.

25. The Petitioner has approached the Commission with a separate application for a grant of transmission license. The Commission, vide order dated 3.12.2024 in Petition No. 347/TL/2024, on being satisfied that the Petitioner, *prime facie*, qualifies for the grant of a transmission license as prayed for, directed publication of notices under clause (a) of sub-section (5) of Section 15 of the Act, inviting suggestions/ objections to the proposal of the Commission.

26. In accordance with the Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. In the minutes of the Fourth Meeting of the Bid Evaluation Committee meeting held on 9.8.2024, the following have been recorded:

*".... following four (04) bidders were qualified to participate in the electronic reverse auction stage and submit their Final Offer:*

Sr. No.	Name of the Bidder	Quoted transmission charges as per the Initial Offer (in Rs. million)	Rank
1.	G R Infraprojects Limited	537.70	L1
2.	Adani Energy Solutions Limited	564.60	L2
3.	Sterlite Grid 32 Limited	730.10	L3
4.	Power Grid Corporation of India Limited	750.00	L4

- To start electronic reverse auction on 6.8.2024 at 1030 Hrs (IST) after intimation to all the four (4) qualified bidders regarding lowest initial price offer.

3. Pursuant to the above, BPC confirmed to BEC that all the above four (4) qualified bidders were informed on 5.8.2024 (duly acknowledged by them) regarding the electronic reverse auction start time and lowest initial offer of Rs. 537.70 million.

The electronic reverse auction started on 06.08.2024 at 1030 Hrs (1ST) on MSTC portal. No bids were submitted during the e-Reverse Auction period. As defined in the RFP, "in case, no Final Offer is received during the e-reverse bidding stage then the lowest "Initial Offer" shall be deemed to be the Final Offer. "Accordingly, the final Transmission Charges for each bidder (in ascending order) is provided below:

S. No.	Name of the Bidder	Transmission Charges from the Initial Offer (in Rs.)	Transmission Charges from the Final Offer* (in Rs. Million)	Rank
1.	G R Infraprojects Limited	537.70	537.70	L1
2.	Adani Energy Solutions Limited	564.60	564.60	L2
3.	Sterlite Grid 32 Limited	730.10	730.10	L3
4.	Power Grid Corporation of India Limited	750.00	750.00	L4

The system generated bid history of electronic reverse auction is enclosed at Annexure-1.

4. As per clause 3.6.1 of RFP, if no bid is received during the e-reverse bidding stage then the Bidder with lowest quoted initial transmission charges ("Initial Offer") during e-bidding stage shall be declared as the Successful Bidder.

5. As provided in para 4 above, M/s. G R Infraprojects Limited emerged as the successful Bidder after the conclusion of electronic reverse auction with the lowest annual transmission charges of Rs. 537.70 million which is also the Final Offer.

6. *BPC, in their evaluation report (Annexure 2) has confirmed the following:*
- a) *Lowest annual transmission charges of Rs. 537.70 Million discovered through electronic reverse auction is lower than the estimated annual transmission charges of Rs. 675.07 Million which is computed based on the estimated cost as communicated by cost committee and as per prevailing CERC norms.*
  - b) *As per provisions of RFP document, successful bidder i.e., M/s G R Infraprojects Limited has submitted original hard copies of Annexure-3 and Annexure-14 and the same are found to be in order.*
  - c) *The entire bidding process has been carried out in accordance with the "Tariff based Competitive Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 as amended from time to time.*
7. *After detailed discussions on the evaluation report prepared by BPC (Annexure-2), the Bid Evaluation Committee observed the following:*
- a) *M/s GR Infraprojects Limited, with the lowest annual transmission Charges of Rs. 537.70 Million, is the successful Bidder after the conclusion of the electronic reverse auction.*
  - b) *The transmission charges discovered after electronic reverse auction is less than the transmission charges estimated cost by BPC para 6(a) and is acceptable is acceptable.*
8. *In view of para 7 above, BEC recommended to issue Letter of Intent (LoI) to M/s GR Infraprojects Limited.*
9. *The certificate by BEC to be forwarded to CERC for adoption of tariff in terms of Section 63 of the Electricity Act, 2003 is attached at Annexure-3."*

27. Bid Evaluation Committee (BEC), vide its certificate dated 9.8.2024, certified as under:

*"It is certified that:*

- a. *The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 as amended from time to time.*
- b. *M/s G R Infraprojects Limited, with the lowest annual transmission charges of Rs. 537.70 million, emerged as the successful Bidder after the conclusion of electronic reverse auction.*



*c. The transmission charges of Rs. 537.70 million discovered after electronic reverse auction is acceptable.*

28. In the light of the discussions in the preceding paragraphs, it emerges that the selection of the successful bidder and the discovery of the annual transmission charges of the Project has been carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act. BEC has certified that the process is in conformity with the Ministry of Power Guidelines. BEC, in its certificate dated 9.8.2024, has certified that GR Infraprojects Limited has emerged as the successful bidder after the conclusion of the e-reverse auction with the lowest transmission charges of Rs. 537.70 million. Based on the certification of the BEC, we approve and adopt the single annual transmission charges of Rs. 537.70 million as per the final offer of the successful bidder subject to the grant of a transmission licence to the Petitioner company. The transmission charges shall remain valid throughout the period covered in the TSA.

29. The sharing of the transmission charges by the designated ISTS customers (DICs) shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time.

30. Extract copy of this order shall be sent to the Nodal agency, CTUIL.

31. Petition No. 345/AT/2024 is disposed of in terms of the above.

**sd/-**  
**(Harish Dudani)**  
**Member**

**sd/-**  
**(Ramesh Babu V.)**  
**Member**

**sd/-**  
**(Jishnu Barua)**  
**Chairperson**